

**REPORT ON FIRE ACCIDENT OCCURRED AT M/s. NLC
INDIA LTD., THERMAL POWER STATION-II, NEYVELI,
CUDDALORE DISTRICT, TAMIL NADU ON 01.07.2020.**

**Submitted by
Tamil Nadu Pollution Control Board**



TAMILNADU POLLUTION CONTROL BOARD



REPORT ON FIRE ACCIDENT OCCURRED AT M/s. NLC INDIA LTD., THERMAL POWER STATION-II LOCATED AT AMMERI VILLAGE, VIRUDHACHALAM TALUK, CUDDALORE DISTRICT ON 01.07.2020

M/s. NLC India Ltd (NLCIL), Thermal Power Station-II (TPS-II) is located at Neyveli in Ammeri village, Virudhachalam taluk, Cuddalore district. The industry has installed 7 boiler units to produce electric power of 1470 MW. Consent has been granted under Water (Prevention and Control of Pollution) Act, 1974 as amended and Air (Prevention and Control of Pollution) Act, 1981 as amended to the industry for the generation of electric power of 1470MW (7 units x 210 MW) with validity upto 31.03.2020 & further extended upto 30.09.2020 subject to compliance of certain conditions mentioned therein.

On 01.07.2020, Chief General Manager/TPS-II, NLCIL, had furnished incident report (ANNEXURE – 1) to TNPCB informing that a fire accident had occurred when Unit-5 of TPS-II of capacity 210 MW was taken up for maintenance on 01.07.2020 at about 9.45 hours and 17 persons were affected with burn injuries and 6 persons were found fatal.

The District Environmental Engineer, Tamil Nadu Pollution Control Board, Cuddalore inspected the industry on 01.07.2020 on knowing the news of fire accident. The fire in the boiler (unit-5) was found quenched during his inspection. On enquiry, the Executive Engineer of TPS-II informed that a detailed investigation of the fire accident was being done by a committee formed by NLCIL and a report would be furnished to TNPCB after investigation the fire accident. The Directorate of Industrial Safety and Health had also investigated the matter on the day of fire accident.

Based on the inspection, JCEE(M)/Trichy Zone & DEE/Cuddalore have furnished preliminary report on the fire accident at the industry on 01.07.2020 (ANNEXURE – 2 & 3). As per the recommendations, TNPCB has directed the industry vide letter dated 03.07.2020 (ANNEXURE – 4) to comply with certain instructions related to safety aspect before re-commission of its operation.

Again, the industry was inspected jointly by JCEE(M)/Trichy Zone & DEE/Cuddalore on 03.07.2020 and reported (ANNEXURE – 5) the following

- The boiler of the unit 5 was under shut down on 30.06.2020 at 9.30 Hrs. for maintenance due to slag conveyor problem.
- The maintenance work was started in unit - 5 at 7.00AM on 01.07.2020 with cleaning of the boiler floor area and the supporting steel structures.

- It was reported by officials of NLCIL that the cleaning of lignite dust deposition inside the horizontal box girder might had been done with the help of metal scrappers and due to friction the lignite particles got ignited and due to combustion within the girder, the workers who were inside might had suffered and suffocation leading to fatal and the actual happening of the fire accident under detailed investigation by the committee formed by the NLCIL.
- The industry had stopped the operations of four boiler units 4,5,6 and 7 after the fire accident.
- Because of this fire accident no toxic gases were evolved and no damage is caused to the Public i.e No adverse impact on the ambient due to fire accident is envisaged. However, AAQ survey was conducted in the vicinity of the industry by AEL, TNPCB, Cuddalore from 3.7.2020 & 4.7.2020 and the report is awaited.

The Joint Director, Industrial Safety and Health, Cuddalore had issued direction to the industry vide Proc. No. I/727/2020 dated 01.07.2020 (ANNEXURE - 6) for stopping the operation of the unit 5 of TPS II, NLCIL based on the inspection carried out on 01.07.2020.

Deputy Director of Boilers, Neyveli vide his letter dated 01.07.2020 (ANNEXURE - 7) addressed to the Director of Boilers has reported that "the accident occurred due to the combustion took place in the structural parts while cleaning .The boiler pressure parts were intact.

After the gas leak incident by an industrial unit at vizag, TNPCB is sensitising the industries in general on the safety & maintenance aspects, which are preparing re-commissioning of their operations after shut down due to COVID19 on various ways which includes,

- An instruction has been issued vide letter dated 7.5.2020 (Annexure-8) to all industries in the state of Tamil Nadu, which were under shutdown due to COVID19, to follow certain instructions related to maintenance of safety, maintenance of pollution control equipment etc.. before resuming their operations.
- Press release has also been issued in leading newspapers to sensitise the industries in this regard.
- A direction under section 5 of EP Act, 1986 has been issued on 8.5.2020 (ANNEXURE -9) to the Director of Industrial Safety and Health, Chennai to ensure all industrial installations and isolated storages covered under the Factories Act 1948 shall operate strictly following safety norms and in accordance with updated on-site and off-site emergency plans prepared in consultation with District Collector.

[Signature]
6/7/20.
For Member Secretary

[Signature]
06/7/20

ANNEXURES

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INCIDENT REPORT

Sub: NLCIL-Thermal Power Station -II - Unit 5- Fire Accident on 01.07.2020 - reg

Unit-5 of Thermal Power Station-II having capacity of 210 MW was Shut down for maintenance work at 9.30 hrs on 30.06.2020.

Boiler-5 was cooled and maintenance activities were started today at 07.00 AM. Cleaning of the boiler floor and structures were being carried out with water. At about 9.45 hrs suddenly explosion followed by fire occurred.

On site inspection, it was found that 17 persons have been burn injured and they were sent to hospital. 6 persons were found fatal at the boiler zone at 28 metre level.

J. Gantham
11/7/2020

CGM/TPS-II

NLCIL



TAMILNADU POLLUTION CONTROL BOARD

From
K.Elankumaran, M.E,
Joint Chief Environmental Engineer(M),
Tamil Nadu Pollution Control Board,
25,SIDCO Industrial Estate,
Thuvakudy, Trichy-15

To
The Member Secretary,
Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai-32.

Lr. No. JCEE/TNPCB/TRY/F.CUD-0014/RL / 2020 dt. 02.07.2020

Sir,

Sub: TNPCB - JCEE, Trichy - Industries- M/s.NLC India Ltd, Thermal Power Station-II, S.F.No.374, 375,400, 617, 617 etc., Ammeri Village, Virudhachalam Taluk, Cuddalore District - Fire accident on 01.07.2020 - Report submitted - Reg.

Ref: DEE, Cuddalore Lr.No.DEE/TNPCB/CUD/Preliminary report/2020 dated 01.07.2020.

In continuation of the report submitted by the DEE, Cuddalore vide reference cited above, I submit the following details for kind information.

1. The NLC India Ltd, Thermal Power Station-II is located within the NLC complex, Neyveli. The industry was commissioned on 01.03.1986 and operated with 7 units of 210 MW capacity each (Stage-I - units 1,2 & 3, Stage II - units 4,5,6 & 7). The industry has installed 7 boilers attached with individual Electro Static Precipitator and stack.
2. Out of the seven units, the unit No.6 was not in operation since 07.05.2020 due to a fire accident in the lignite feeding conveyor belt.
3. The unit No.5 was stopped at 9.30 Hrs. on 30.06.2020 for maintenance and unit No.1 was tripped.
4. On 01.07.2020, unit Nos.2,3,4,& 7 were in operation.
5. The maintenance works in unit No.5 was started at 7.00 AM on 01.07.2020 with cleaning of the boiler floor and the supporting steel structures with water.
6. At about 9.45 A.M., a fire broke out in the boiler area followed by explosion of the steel structures.
7. During the time of the incident, NLC India Limited maintenance team comprising of 1 executive, 2 supervisors, 3 Non executive employees and 17 contract workmen were present at the spot. Due to the fire accident, six of them succumbed to injuries on the spot and the other 17 were injured and taken to hospital for treatment.

8. The industry was inspected by the TNPCB official on 01.07.2020 immediately after the occurrence of the accident and the following are submitted.

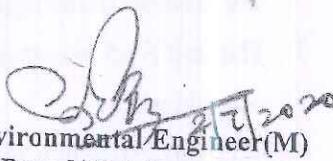
- i) The Executive Engineer, NLC India Limited present at the spot informed that the cause of the fire could be due to the accumulation of lignite dust in the horizontal steel girder which has caught fire during the cleaning operations.
- ii) The Executive Engineer also informed that the boiler has not exploded.
- iii) The operation of the industry and the cleaning operation do not involve any toxic chemicals.
- iv) There is no discharge of toxic chemicals into the environment due to the accident and no evidence of any damage to the outside environment was seen.
- v) After the accident, the units No.4 and 7 of stage-II of the industry are also stopped and the entire stage-II (units 4,5,6 & 7) of the industry is not in operation.
- vi) It has been informed that the accident will be investigated by a committee of NLC India Limited to assess the actual cause and damages caused.
- vii) During the time of inspection, it was found that the Department of Industrial Safety & Health and Inspectorate of Boilers were also present and detailed investigation is being carried out by them.
- viii) It was informed by the industry that a safety audit would be conducted by a third party before the recommissioning of the Stage II of TPS II.

A detailed report will be submitted on receipt of investigation reports by the agencies such as Department of Industrial Safety and Health & Inspectorate of Boilers etc.

It is recommended that the industry may be addressed on the following.

- a. The industry shall obtain necessary permission/clearance from the concerned authorities before recommissioning of the stage - II of the industry.
- b. The industry shall conduct a safety audit with external agency and ensure that the operation of the industry will not lead to such accidents in future.
- c. The industry shall ensure to follow all the precautionary/safety measures during the maintenance operation of the other units (stage-I) of the industry.

This is submitted for favour of kind information and necessary action please.


Joint Chief Environmental Engineer(M)
TNPC Board/ Trichy

Copy to DEE, TNPCB, Cuddalore.

TAMILNADU POLLUTION CONTROL BOARD

From	To
Er.R.Seralathan, M.E., District Environmental Engineer, Tamilnadu Pollution Control Board, No.A3, SIPCOT Industrial Complex, Kudikadu, Cuddalore-607 005.	The Member Secretary, Tamilnadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai - 32.

Lt.No.DEE/TNPCB/CUD/Preliminary report/2020 Dated:01/07/2020

Sir,

Sub: TNPC Board - Cuddalore - M/s. NLC-I-Ltd. - Thermal Power Station - II
- Unit 5 - Fire Accident - Preliminary report - Furnished by NLC-I-Ltd.
- Inspected - Report - Submitted - Reg.

Ref: E-mail received from NLC-I-Ltd., Thermal Power Station-II on
01/07/2020

I submit that the fire accident has occurred in one of the boilers of M/s. NLC-I-Ltd., Thermal Power Station-II in Neyveli, Virudhachalam Taluk, Cuddalore District on 01/07/2020.

The unit of M/s. NLC-I-Ltd., Thermal Power Station-II was functioning with 7 boilers of 7 x 2210 MW capacity. On 30.06.2020 at 9.30 Hrs. one of the boilers (Boiler No. -5) was stopped for maintenance activities. On 01.07.2020 at 07.00 A.M., cleaning of the boiler floor and the supporting-steel structures were started with water. At about 09.40 Hrs. an explosion followed by fire occurred.

The unit was inspected on 01/07/2020 after the accident and found that the unit has quenched the fire in the boiler No.5 and the rectification works are carried on by the unit. The Executive Engineer of TPS-II present in the unit has informed that the boiler is supported by vertical and horizontal steel girders and at about 9.45 hrs., an explosion followed by fire occurred. The cause of the fire could be the accumulated lignite dust in the horizontal steel girder which has caught fire during the cleaning operations. The workers who were engaged in cleaning works at a higher elevation have been affected by the fire. Due to this fire accident, 17 persons were found with burn injuries and sent for the hospitals and six workers were found fatal. The inspectorate of boilers and the Department of Health and Safety are investigating the incident.

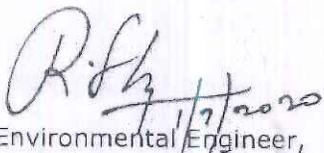
The Executive Engineer has informed that, there is no spreading of structural or boiler components in the vicinity and the boiler has not exploded. There is no discharge of toxic chemicals to the nearby environment due to this fire accident. The accident will be further investigated by a committee of M/s. NLC Ltd. , to assess the actual cause and damages of the accident precisely. He has further informed that 4 boilers were stopped operation after this accident and until a safety audit to be conducted by the M/s. NLC-I-Ltd., these boilers will remain non-operated.

The unit has furnished the preliminary report on the above accident on 01/07/2020. The preliminary report as furnished by the unit is herewith enclosed.

The final report of the above accident will be submitted on receipt of the same from M/s. NLC-I Ltd.

This is submitted for kind information please.

Encl: Preliminary report of NLC-I-Ltd.


District Environmental Engineer,
Tamilnadu Pollution Control Board,
Cuddalore.



TAMILNADU POLLUTION CONTROL BOARD



From

Thiru. A.V. Venkatachalam, I.F.S.,
Chairman,
Tamil Nadu Pollution Control Board,
No.76, Mount Salai,
Guindy, Chennai 600 032.

To

The Chief General Manager
M/c NLC India Limited,
Thermal Power Station – II,
Neyveli – 607 807,
Cuddalore district.

Letter No. T2/TNPCB/F.11313/CUD/A/2019 dated: 03.07.2020

Sir,

Sub: TNPCB – Industries – M/s. NLC India Ltd., Thermal Power Station-II, Ammeri village, Virudhachalam taluk, Cuddalore district - Fire accident occurred at boiler-5 area in TPS-II on 01.07.2020 - Instructions issued - Regarding.

- Ref:**
1. TNPCB Proc No.T2/TNPCB/F.0066CUD/RL/CUD/A&W/2019 dt: 01/08/2019.
 2. TNPCB Letter No. TNPCB/Industries/COVID-19/2020-1 dated 07.05.2020 addressed to all industries in TN.
 3. Report furnished by CGM/TPS-II, NLCIL regarding the fire accident at TPS-II on 01.07.2020.
 4. Letter No.DEE/TNPCB/CUD/Preliminary report/2020 dated: 01/07/2020 regarding fire accident at NLC, TPS-II, Neyveli.
 5. Letter No.JCEE/TNPCB/TRY/F.CUD-0014/RL/2020dated:02.07.2020 regarding fire accident at NLC, TPS-II, Neyveli.

The unit M/s. NLC Ltd., Thermal Power Station-II, Ammeri village, Virudhachalam taluk, Cuddalore district has been issued with consent under Water (Prevention and Control of Pollution) Act, 1974 as amended and Air (Prevention and Control of Pollution) Act, 1981 as amended and under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended for the generation of electric power of 1470MW vide ref (1) cited subject to compliance of certain conditions mentioned thereon.

Further, TNPCB has issued instructions vide ref (2) cited to all industries in the state of Tamil Nadu, which were under shutdown due to COVID19 to follow certain instructions related to maintenance of safety, pollution control equipment etc.. before restart of the operation. A, press release has also been issued in leading newspapers to sensitize the industries in this regard

As per report furnished by CGM/TPS-II, NLCIL, a fire accident had occurred when Unit-5 of TPS-II of capacity 210 MW was taken up for maintenance activity on 01.07.2020 at about 9.45 hours and 17 persons were affected with burn injuries and 6 persons were found fatal

In this regard, the unit was inspected by the officials of TNPCB immediately after the occurrence of the accident and furnished report by DEE/CUD and JCEE(M)/TRY vide references (4 &5) which includes the following:

- The fire accident occurred in the boiler area (unit-5) of NLC - TPS-II on 1.7.2020 at 9.45 hours. During inspection, the fire in the boiler (unit-5) was found quenched and the rectification works were being carried out.
- The Executive Engineer, NLC India Limited present at the spot informed that the cause of the fire could be due to the accumulation of lignite dust in the horizontal steel girder which had caught fire during the cleaning operations and the boiler had not exploded.
- After the accident, the boiler units No.4, 5, 6 and 7 (4 boilers) of stage II were stopped and found not in operation.
- The fire accident is being investigated by the committee of NLCIL to assess the actual cause and damages caused and a safety audit to be conducted by a third party before the commissioning of the stage II of TPS II.

JCEE(M)/TRY has recommended to issue following instructions to the unit before re-commissioning of TPS-II of NLCIL.

1. The Industry shall obtain necessary clearances/permission from the concerned authorities such as Directorate of Industrial Safety and Health, Fire Department etc., before re-commissioning of stage II (TPS-II) activity.
2. The Industry shall conduct safety audit with external agency and ensure that the operation of the Industry will not lead to such accidents in future.
3. The Industry shall ensure to follow all precautionary/safety measures during the maintenance operation of the other units (stage -I).

Therefore, you are directed to comply with above instructions immediately and furnish the action taken report in this regard to this office. A detailed investigation report on the fire accident with action plan for non occurrence of such incidents in future shall be furnished to this office.

The receipt of the letter shall be acknowledged.

Copy To

1. The Joint Chief Environmental Engineer (M)
Tamil Nadu Pollution Control Board,
Trichy.
2. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Cuddalore.


For Chairman
chr
04/07/20

ANNEXURE - 5



TAMILNADU POLLUTION CONTROL BOARD

From K. Elankumaran, M.E. Joint Chief Environmental Engineer (M), Tamil Nadu Pollution Control Board, 25, SIDCO Industrial Estate, Thuvakudy, Trichy -15	To The Member Secretary, Tamil Nadu Pollution Control Board, 76 Mount Salai, Guindy, Chennai -32.
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Letter No. JCEE/TNPCB/TRY/F.CUD-0014/RL/2020 Dt: 04.07.2020.

Sir,

Sub: TNPC Board – Trichy— Industries – M/s NLC India Ltd, Thermal Power Station-II, SF.No.374,400,617,617 etc., Ammeri Village, Virudhachalam Taluk, Cuddalore District – Fire accident on 01.07.2020 – Report submitted – Reg.

Ref: 1. This office Letter No. JCEE/TNPCB/TRY/F.CUD-0014/RL/2020 Dt.02.07.2020.

-000-

I submit that a fire accident occurred in the unit no. 5 of M/s. NLC India Ltd, Thermal Power Station-II on 01.07.2020. The industry was inspected by the TNPCB official on 01.07.2020 and a report was submitted vide reference 1st cited.

The Industry was again inspected by the JCEE(M) Trichy along with the DEE Cuddalore on 03.07.2020 and the following are submitted:

The officials Mr. R Sridharan, GM, Mr. M Senthil Kumar, DGM and Head Corporate Environmental Cell and Mr. P Suresh Kumar, Executive Engineer were present during inspection. The officials of the NLC informed that

1. The boiler of the unit 5 was under shut down on 30.06.2020 at 9.30 Hrs. for maintenance due to slag conveyor problem.
2. The maintenance works were started at 7.00AM on 01.07.2020 with cleaning of the boiler floor area and the supporting steel structures.
3. The cleaning of lignite dust deposition inside the horizontal box girder might have been done with the help of metal scrappers and due to friction the lignite particles got ignited and due to combustion within the girder, the workers who were inside might have suffered suffocation leading to death.

However, the officials informed that the actual happening is to be ascertained after the detailed investigation by the committee formed by the NLCIL.

It was informed that the boiler license of the unit 5 was valid upto 17.07.2020

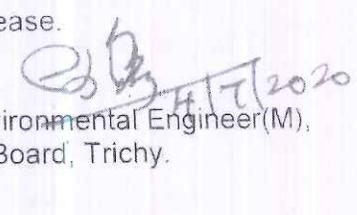
The Deputy Director of Boilers, Neyveli made an enquiry on 01.07.2020 and has submitted a preliminary report (copy enclosed) to the Director of Boilers in which he has reported that during the time of cleaning of floor and structures, the fire accident has occurred in the structural parts and combustion took place. He has also mentioned that the boiler pressure parts are intact.

The Joint Director, Industrial Safety and Health, Cuddalore inspected the industry and has issued directions banning the operation of the unit 5 of TPS II, vide his Proc. No. @/727/2020 dated 01.07.2020 (copy enclosed) based on the inspection carried out on 01.07.2020. It has been observed by the Joint Director that non closing of the man hole in the Girder permanently, cleaning the lignite dust without taking adequate safety measures and permitting to clean without proper protection.

There is no significant effect on the surrounding environment due to the accident. The industry has stopped the operation of the units 4, 5, 6 and 7.

AAQ survey is being conducted in the vicinity of the industry by the AEL, TNPCB, Cuddalore from 03.07.2020 to 04.07.2020. The ROA of the survey will be submitted on receipt of the same.

This is submitted for favour of kind information please.


Joint Chief Environmental Engineer(M),
TNPC Board, Trichy.

- Encl: 1. Copy of the Letter of Deputy Director of Boilers dated 01.07.2020.
2. Copy of the closure directions issued by the Joint Director, Industrial Safety and Health, Cuddalore dated 01.07.2020.
3. Photographs of the structural parts of the accident location.

Copy to:

The District Environmental Engineer, Tamil Nadu Pollution Control Board,
Cuddalore.



M/s. NLC India Ltd, TPS-II



M/s. NLC India Ltd, Thermal Power Station - II

தொழிற்சாலைகள் சட்டம்-1948 மற்றும் திருத்தப்பட்ட சட்டம் 1987 மற்றும் தமிழ்நாடு தொழிற்சாலைகள் விதிகள் 1950

வினா 40 (2)

தொழிற்சாலையின் எந்தவொரு கூடிய மேல் (அ) கூடிய பகுதிகளோ (அ) வழிதொண்டி (அ) இயந்திரங்கள் (அ) உற்பத்தி வளாகத்தில் எந்தவொரு பகுதியோ மனித உயிருக்கோ (அ) பாதுகாப்பிற்கோ அச்சுறுத்தல் ஏற்படும் வகையில் அமைந்திருக்கக்கூடாது

ஆனால் கூலிப் பணியாளர் விடுதலாக்கப்பட்ட நெய்வேலி தாமமேரி காரைமலை 375, 376, 377, 382, 383 மற்றும் பல என்ற முகவரியில் அமைந்துள்ள இரண்டாம் அண்டி கிளாஸ்கொம்ப் லைஸ் சி. சூரத்யா லிமிடெட் (பதிவு எண். CDR 606) என்ற தங்கனது தொழிற்சாலையில் 01.07.2020 அன்று முற்பகல் 09.45 மணியளவில் ஏற்பட்ட வெடி விபத்து மற்றும் அதனை தொடர்ந்த தீவிபத்து (Explosion & fire Accident) காரணமாக 6 தொழிலாளர்கள் மாணவடைந்தது மற்றும் 16 தொழிலாளர்கள் தீக்காயம் அடைந்தது மற்றும் ஒரு தொழிலாளர் வேலாண்டியம் அடைந்தது தொடர்பாக 01.07.2020 அன்று திணை இயக்குநர், தொழிலக பாதுகாப்பு மற்றும் சுகாதாரம், கூலிப் பணியாளர் அமைச்சுத்துறை மூன்றாமல் செயற்படுத்து மேற்கொண்ட சட்டப்பிரிவுகளில் கண்டுள்ளபடி கீழ்க்கண்ட பாதுகாப்புறற சூழ்நிலைகள் கண்டறியப்பட்டது.

பாதுகாப்பு இல்லாத சூழ்நிலைகள்:

01.07.2020 அன்று முற்பகல் 09.45 மணியளவில் யூனிட்-9 பாய்ப்ரைன் 32 மீ உயரத்தில் அமைந்துள்ள 19.2 மீ நீளம், 800 மிமீ அகலம் மற்றும் 3 மீ உயரம் அளவுள்ள பாகல் கிரீஸ் பகுதியில் அமைந்துள்ள சுமார் 2 அடி விட்டம் (Diameter) கொண்ட Manhole வழியாக 6 தொழிலாளர்கள் கிரீஸ்க்குள் தேக்கியிருந்த மற்றும் கிரீஸின் உட்பாப்புகளில் படிந்திருந்த களிதில் திசுக்கக்கூடிய தன்மைகொண்ட லிக்னைட் பவுடர் (Lignite coal Powder) -ஐ சுத்தம் செய்வதற்காக மேற்படி குறுகிய கிரீஸ் பகுதிக்குள் (Confined space) உள்ளே சென்றபோது பாதுகாப்பு உடைமுறைகளை பின்பற்றாத காரணத்தினாலும், பாதுகாப்பு முன்பச்சரிக்கை நடவடிக்கைகள் மேற்கொள்ளாததாலும், பாதுகாப்புறற சூழ்நிலையில் பணிபுரிய அனுமதிக்கப்பட்டதினாலும் 30.06.2020 அன்று காலை 09.30 வரை பாய்லர் இயக்கத்தில் இருந்ததனால் (பாய்லர் 30.06.2020 அன்று காலை 9.30 மணிக்கு Shutdown செய்யப்பட்டது) ஏற்பட்ட வெப்பத்தினால் சுற்றுச்சூழல் (Ambient Temperature) வெப்பத்தைவிட அதிகமாக வெப்பமடைந்திருந்த லிக்னைட் பவுடர் (Lignite coal Powder) வேதிவினைபுரிந்து வெடித்துள்ளது மற்றும் அதன் தொடர்ச்சியான மூலக்க தீவிபத்து ஏற்பட்டுள்ளது என்பது 01.07.2020 அன்று முற்பகல் 10.45 மணியளவில் மேற்கொண்ட, மாணவியிடுத்து முன்னாய்வில் பொது கண்டறியப்பட்டது.

மேற்படி தீவிபத்து பாதுகாப்புறற சூழ்நிலையில் சிக்கி கிழிக்கண்ட 6 தொழிலாளர்கள் மாணவடைந்ததுள்ளார். 16 தொழிலாளர்கள் தீக்காயம் அடைந்ததுள்ளார் மற்றும் ஒரு தொழிலாளர் வேலாண்டியம் அடைந்ததுள்ளார்.

தொழிலக பாதுகாப்பு மற்றும் சுகாதார இணை இயக்குநர் அலுவலகம், கடலூர்
தடையாணை

எண். இ / 727 / 2020

நாள் 01.07.2020

தொழிற்சாலைகள் சட்டம் 1948 மற்றும் தமிழ்நாடு தொழிற்சாலைகள் விதிகள் 1950 அதனை அடுத்தது பிறப்பிக்கப்பட்ட அரசாங்க அறிவிக்கைகள்

1. தங்களது தொழிற்சாலையில் 01.07.2020 அன்று முற்பகல் 10.45 மணியளவில் மரணவிபத்து புலனாய்வு செய்தபோது இணைப்பில் சுட்டிக்காட்டியவாறு தொழிற்சாலைகள் சட்டம் மற்றும் விதிகளின் கீழான சட்ட மீற்தல்கள் இருப்பது கண்டறியப்பட்டது.
2. இவ்வாறான சார்பு செய்யப்பட்ட 30 நாட்களுக்குள் இயக்குநர், தொழிலக பாதுகாப்பு & சுகாதாரம், சென்னை அவர்களிடம் இவ்வாறைக்கு எதிராக மேல்முறையீடு செய்யலாம் என்பதை அறியவும், மேற்படி எந்தவொரு ஒரு மேல்முறையீடும் ரூ.5/- மதிப்புள்ள நீதிமன்றக் கட்டணவில்லை மற்றும் இவ்வாறான வழங்கியவரால் சரிபார்க்கப்பட்டது என்று சான்றளிக்கப்பட்ட எதிர் மேல் முறையீடும் ஆணையின் (Order appealed against) உண்மை நகலை கொண்டிருக்க வேண்டும். மேலும், நீதிமன்றக் கட்டண சட்டத்தின் கீழ் ஒவ்வொரு முன்னூற்று அறுபது சொற்களுக்கு அல்லது அதனை அடுத்த பின்னத்திற்கு ஐம்பது காசுகள் வீதம் ஆணையின் நகலில் கட்டண வில்லை ஒட்டப்படவேண்டும்.
3. சட்டம் மற்றும் விதிகளின் கீழான ஏற்பாடுகளை செயற்படுத்தாமைக்கு எவ்வித முன்னறிவிப்பின்றி (without prejudice) இவ்வலுவலகம் எந்த ஒரு நடவடிக்கையும் மேற்கொள்ளலாம் என்று இவ்வாறான வழங்கப்படுகிறது.

மரணவிபத்து புலனாய்வு செய்த அலுவலர்
திரு.இரா.இரவிச்சந்திரன், பி.இ., எம்.பி.ஏ.,
இணை இயக்குநர்
தொழிலக பாதுகாப்பு மற்றும் சுகாதாரம்,
கடலூர்.

இணை இயக்குநர்
01/07/2020

தொழிலக பாதுகாப்பு மற்றும் சுகாதாரம்
கடலூர்.

பெறுநர்
திரு. A. கோதண்டம், வயது 58 /
த.பெ. திரு. அரியபுத்திரன்,
உரிமையாளர் (Occupier),
CDR 606
இரண்டாம் அளல் மின்நிலையம்
என்.எல்.சி. இந்தியா லிமிடெட்,
ச.என். 375, 375, 376, 382, 383 மற்றும் பல,
அம்மேரி கிராமம், நெய்வேலி,
விருத்தாச்சலம் வட்டம், கடலூர் மாவட்டம்.

நகல் பணிந்து சமர்ப்பிக்கப்படுகிறது.

1. இயக்குநர், தொழிலக பாதுகாப்பு மற்றும் சுகாதாரம், சென்னை.
 2. கருதல் இயக்குநர், தொழிலக பாதுகாப்பு மற்றும் சுகாதாரம், திருச்சி.
- நகல்
துணை இயக்குநர், தொழிலக பாதுகாப்பு மற்றும் சுகாதாரம், கடலூர்.

மரணம் அடைந்தவர்களின் விவரம்

வ. எண்	பெயர்	வயது	தகப்பனார் பெயர்	பணியின் தன்மை
1	திரு K. பக்தவத்சலன்	29	காசிநாதன்	Unskilled Contract worker
2	திரு K. வெங்கடேச பெருமாள்	28	சுந்தரமணி	Unskilled Contract worker
3	திரு S. அருண்சுமார்	21	கல்யாணசுந்தரன்	Unskilled Contract worker
4	திரு S. சிவசுப்பிரமணியன்	25	சீனிவாசன்	Unskilled Contract worker
5	திரு D. இராசமணி	46	தெய்வநாயகம்	Unskilled Contract worker
6	திரு P. நாகராஜ்	42	பெரியன்	Unskilled Contract worker

தீக்காயம் அடைந்தவர்களின் விவரம்

வ. எண்	பெயர்	வயது	தகப்பனார் பெயர்	பணியின் தன்மை	தீக்காயத்தின் அளவு
1	திரு C. இரவிச்சந்திரன்	50	சின்னதம்பி	Junior Engineer- NLC Ltd.,	90-95 %
2	திரு M. வைத்தியநாதன்	48	மருகமுத்து	Foreman- NLC Ltd.,	80-90 %
3	திரு R. கரேஷ்	50	இராசமண்குமார்	Chief Technician- EIL,	80-90 %
4	திரு V. ஜோதி இராசமணி	48	வீரசாமி	Junior Engineer- NLC Ltd.,	90-95 %
5	திரு G. சிவசுமார்	53	கணபதி	Deputy Chief Engineer-NLC Ltd.,	70-80 %
6	திரு K. இரவிச்சந்திரன்	56	கலியாணசுந்தரன்	Tech - Grade I A- NLC Ltd.,	60-70 %
7	திரு S. பணிகண்டன்	57	சாமிநாதன்	Unskilled Contract worker	15-20 %
8	திரு S. செல்வநாயகம்	28	செல்வநாயகம்	Unskilled Contract worker	20-30 %
9	திரு K. கோபாலன்	43	கலியாணசுந்தரன்	Unskilled Contract worker	50-60 %
10	திரு K. ஜெயசீனி	52	கேஜப்பன்	Unskilled Contract worker	70-80 %
11	திரு G. செல்வநாயகம்	51	கோபாலன்	Unskilled Contract worker	80-90 %
12	திரு J. செல்வநாயகம்	43	ஜெயராஜன்	Unskilled Contract worker	70-80 %
13	திரு G. செல்வநாயகம்	51	சுந்தரமணி	Unskilled Contract worker	80-90 %
14	திரு T. ஜனகதேவன்	44	திருமணி	Unskilled Contract worker	60-70 %
15	திரு T. இராசமணி	49	தங்கவேலன்	Unskilled Contract worker	95-100 %
16	திரு H. வெங்கடேசன்	44	இராசமணி	Unskilled Contract worker	30-40 %

லேசான காயம் அடைந்தவர் (இடது முழங்கை முட்டில் லேசான காயம்)

வ. எண்	பெயர்	வயது	தகப்பனர் பெயர்	பணியின் தன்மை
1.	திரு. P. மோகன் ராஜ்	26	பிச்சைக்காரன்	Unskilled Contract worker

இவ்வாறு மேற்படி தொழிலாளர்கள் மரணம், தீக்காயம் மற்றும் சிராய்ப்பு காயம் அடைந்ததற்கு காரணம் பாய்லர் யூனிட்-5-ல் 32 மீ உயரத்தில் அமைந்துள்ள கிரீடர் பகுதியின் Manhole வழியை நிரந்தரமாக அடைக்காதது, குறுகிய கிரீடர் பகுதிக்குள் (Confined space) இருந்த லிக்கைண்ட் பவுடரை சுத்தம் செய்ய உள்ளே சென்றபோது பாதுகாப்பு நடைமுறைகளை பின்பற்றாதது, பாதுகாப்பு முன்எச்சரிக்கை நடவடிக்கைகள் மேற்கொள்ளாதது, பாதுகாப்பற்ற சூழ்நிலையில் பணிபுரிய அனுமதிக்கப்பட்டது ஆகியவை ஆகும்.

மேற்காணும் இனம் 1-ல் உள்ள பாதுகாப்பற்ற சூழ்நிலைகளை முற்றிலும் அகற்றி பழுதடைந்த சேதமடைந்த கிரீடர் பகுதிகள் மற்றும் கருவிகளை சரி செய்து, யூனிட் -5-ன் அனைத்து மட்ட உயரத்தில் உள்ள பாக்கஸ் கிரீடர் பகுதிகளில் அமைந்துள்ள Manhole -களை லிக்கைண்ட் பவுடர் உள்ளே செல்லாதவாறு நிரந்தரமாக அடைத்தும், சரி செய்யப்பட்டதற்கான உரிய புகைப்பட ஆதாரங்களுடனும், HAZOP STUDY மற்றும் External Safety Audit மேற்கொண்டு அதன் பரிந்துரைகளை (Recommendations) செயல்படுத்தியும், சென்னை தொழிலக பாதுகாப்பு மற்றும் சுகாதார இயக்குநர் அவர்களின் அங்கீகாரம் பெற்ற தகுதிவாய்ந்த நபர் மூலம் Structural Stability சான்றிதழ் பெற்றும் கொதிகலன் ஆய்வாளரின் (Boiler Inspector) யூனிட் -5 பாய்லரின் தகுதி சான்றிதழ் (Boiler Fitness Certificate) பெற்றும் பாதுகாப்பாக உற்பத்தி பணி மேற்கொள்ளும் சூழ்நிலையை தொழிற்சாலையில் நடைமுறைப்படுத்தப்பட்ட விபரம் தொழிலக பாதுகாப்பு மற்றும் சுகாதார இயக்ககத்திற்கு தெரிவித்து சென்னை, தொழிலக பாதுகாப்பு மற்றும் சுகாதாரம் இயக்ககம், இயக்குநர் அவர்களின் அனுமதி பெறப்படும் வரை தொழிற்சாலையில் உள்ள கட்டிடங்களையும் மற்றும் இயந்திரங்களையும் பயன்படுத்துவதை முழுவதுமாக தடைவிதித்து இந்த ஆணை தொழிற்சாலைகள் சட்டம் 1948, பிரிவு 40 (2) -ன் கீழ் வழங்கப்படுகிறது.

மேலும் இந்த ஆணை 01.07.2020 பிற்பகல் 1.00 மணி முதல் அமலுக்கு வருகிறது.

இணை இயக்குநர்,

தொழிலக பாதுகாப்பு மற்றும் சுகாதாரம்,
கடலூர்.

20/7/2020
01/07/2020

From

T.A.Daniel Sagayaraj.,
Deputy Director of Boilers(i/c),
Neyveli.

To

The Director of Boilers,
Tamilnadu.

Lr.No: 02/NLC/2020 dated 01.07.2020

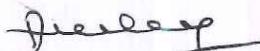
Sir,

Sub: NLC India Limited-TPS-II- T/5375- Fire accident report submitted- Reg.

Ref: My enquiry on 01.07.2020

Based on the enquiry with NLCIL officials Mr. S. Gauthaman, CGM and Mr.D.Sridharan, GM/O&M, the following are submitted.

The boiler having Reg.No: T/5375 was in shut down condition since 09:30Hrs on 30/06/2020 to carry out maintenance works, where the fire accident has occurred at 09:45 Hrs on 01/07/2020. From morning 07:00 AM, the boiler was under maintenance activities. Cleaning of floor and structures were being carried out with water. During this time, in structural parts, combustion took place and the fire accident has occurred. The boiler pressure parts are intact. Due to the fire accident six persons were found fatal and seventeen persons were injured. Units- IV,V,VI and VII are under shut down. This is the preliminary report.


Deputy Director of Boilers(i/c)

Neyveli.

TAMILNADU POLLUTION CONTROL BOARD



From

Thiru A.V.Venkatachalam, I.F.S.,
Chairman,
Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai - 600 032.

To

All the Industries / TSDFs / CETPs in
Tamil Nadu.

Lr. No.TNPCB/Industries/COVID - 19/2020-1, Dt.07.05.2020

Sir,

Sub: TNPCB - Industries - COVID-19 - Strict compliances of the Government order - certain instructions to be followed before resuming the operations of the units - Regarding.

Ref: G.O.Ms.No.217 Revenue & Disaster Management (DM-II) Department
Dt.03.05.2020 (Copy enclosed)

Your kind attention is invited to the reference cited, wherein, the Government of Tamilnadu has allowed to operate certain category of industries located across the State (except in containment zones) following certain SOPs, and based on the notification issued by Government of India Ministry of Home Affairs dated 01.05.2020.

In this connection, you are hereby informed that while re-commissioning your industrial activity, it is reiterated that the instructions issued by the Government vide in G.O cited in the reference is strictly adhered to. Further you should ensure that well before commissioning the production activity, all the pollution control equipments, effluent treatment plants including safety equipments and its machineries shall be kept in good operable condition. Besides, all the plant re-commission activities shall be carried out by the skilled laborers in presence of plant higher authorities following necessary adequate precautions and to circumvent the possible leakage of poisonous gases.

Further there should not be any manual cleaning of STP and ETP tanks. The tanks shall be cleaned only mechanically as enumerated in the renewal consent orders. The persons involved in the tank cleaning operations and other hazard related activities shall be provided with adequate Personal Protective Equipments. The STP/ETP tank cleaning activities shall be intimated to the concerned DEEs, TNPCB in advance.

The receipt of this letter shall be acknowledged.

Sd/-
Chairman

Encl: G.O Ms. 217 R&D M Dept dt 3.5.2020

R. Jayaram
7/5/2020
For Chairman

**TAMILNADU POLLUTION CONTROL BOARD****Proceeding No. T4/TNPCB/COVID-19/2020, dated 08.5.2020**

Sub: TNPCB – Industries – Preparedness of on-site and off-site emergency plan by the industrial installations and isolated storages covered under the Factories Act, 1948 as per the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 – Directions issued under section 5 of the Environment (Protection) Act, 1986 as amended – Reg.

- Ref:
1. G.O.Ms.No.217 Revenue & Disaster Management (DM-II) Department Dt.03.05.2020.
 2. Letter No. TNPCB/Industries/COVID-19/2020-1, Dt.07.05.2020. (Copy enclosed)
 3. Press and Media Report on 07.05.2200 about gas leakage in a polymer industry in Visakhapatnam, Andhra Pradesh
 4. Hon'ble National Green Tribunal direction in O.A. No. 73 of 2020, dated 08.05.2020 w.r.t Visakhapatnam gas leakage.
 5. Rule 3 of the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 as amended.

Whereas, the Ministry of Environment, Forest and Climate Change, Government of India, in exercise of the powers conferred by section 6, 8 and 25 of the Environment (Protection) Act, 1986, have notified the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 as amended (hereafter referred as 'said rules') for safe handling of the hazardous chemicals.

Whereas, the rule 3 of the said rules prescribe the duties of authorities which includes *interalia* that

- (a) *Inspect the industrial activity at least once in a calendar year;*
- (c) *Subject to the other provisions of these rules, perform the duties specified in column (3) of schedule (5).*

Whereas, rule 13 of the said rules prescribes the preparation to on-site emergency plan by the occupier, *interalia*

(1) *An occupier shall prepare and keep up-to-date an on-site emergency plan containing details specified in Schedule 11 and detailing how major accidents will be dealt with on the site on which the industrial activity is carried on and that plan shall include the name of the person who is responsible for safety on the site and the names of those who are authorized to take action in accordance with the plan in case of an emergency.*

(4) *The occupier shall ensure that a mock drill of the on-site emergency plan is conducted every six months;*

Whereas, rule 14 of the said rules prescribes the preparation of off-site emergency plan by the authority – *interalia*

(1) It shall be the duty of the concerned authority as identified in column 2 of Schedule 5 to prepare and keep up-to-date an adequate off-site emergency plan containing particulars specified in Schedule 12 and detailing how emergencies relating to a possible major accident on that site will be dealt with and in preparing that plan the concerned authority shall consult the occupier, and such other persons as it may deem necessary.

Whereas, column (2) of Schedule (5) of the said rules specified various authorities at the Central level and State level which includes MoEF&CC, CPCB, SPCB and Chief Inspector of Factories appointed under the Factories Act, 1948. Whereas, under column (3) of the Schedule (5) specified the duties of the authorities. Accordingly, the duties of the Chief Inspector of Factories includes

Enforcement of directions and procedures in respect of industrial installations and isolated storages covered under the Factories Act, 1948, dealing with hazardous chemicals and pipelines inter-State pipelines regarding

- (i) Notification of major accidents as per rule 5(1) and 5(2)
- (ii) Notification of sites as per rules 7 to 9
- (iii) Safety reports as per rules 10 to 12
- (iv) Preparation of on-site emergency plans as per rules 13.
- (v) Preparation of off-site emergency plans in consultation with District Collector or District Emergency Authority as per serial No.9 of this Schedule.

Whereas, the Government of Tamil Nadu vide G.O. Ms. No. 272 Revenue & Disaster Management (DM-II) Department Dt.03.05.2020 has allowed to operate certain category of industries located across the State (except in containment zones) following certain SOPs, and based on the notification issued by Government of India Ministry of Home Affairs dated 01.05.2020.

Whereas, the TNPCB vide letter dated 07.05.2020, has addressed all the industries, CETPs, TSDFs in the State to strictly adhere the orders issued by the Government in G.O.Ms. No.217 Revenue & Disaster Management (DM-II) Department, dated 03.05.2020. They were also instructed that well before commissioning the production activity, all the pollution control equipments, effluent treatment plants including safety equipments and its machineries shall be kept in good operable condition. Besides, all the plant re-commission activities shall be carried out by the skilled laborers in presence of plant higher authorities following necessary adequate precautions and to circumvent the possible leakage of poisonous gases.

Whereas, there was a news report appeared in the press and media on 07.05.2020 that there was a styrene gas leakage in a polymer based industry in

TAMILNADU POLLUTION CONTROL BOARD



Visakhapatnam, State of Andhra Pradesh on 07.05.2020 at 3.45 AM during start up process, leading to air pollution and causing casualties among the nearby public. There is also damage to environment and habitat. The matter has been taken up *suo-motu* by the Hon'ble National Green Tribunal, Principal Bench in O.A. No. 73 of 2020 and order has been passed on 08.05.2020.

Whereas, in order to prevent such happenings in Tamil Nadu, the industries manufacture, storage and handling of hazardous chemicals shall be insisted to adhere to the Standard Operating Procedures (SOPs) prescribed for ensuring prevention of any accident.

Whereas, section 5 of the Environment (Protection) Act, 1986, empowers that the Central Government may, in the exercise of its powers and performance of its functions under this Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions.

Whereas, in exercise of the powers conferred by Section 23 of the Environment (Protection) Act, 1986, the Central Government vide notification S.O. 327 (E) dated 10.04.2001 have delegated the powers vested in it under Section 5 of the said Act to the Chairman, Tamil Nadu Pollution Control Board.

In view of the above and in exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986, the following directions are issued to the Director of Industrial Safety and Health.

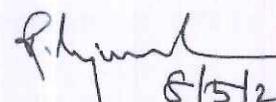
1. It shall be ensured that all the industrial installations and isolated storages covered under the Factories Act, 1948, dealing with hazardous chemicals as per the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 as amended shall operate strictly in accordance with up-to-date "On-site emergency plans and Off-site emergency plans prepared in consultation with the District Collector"

The receipt of this proceeding shall be acknowledged. The action taken shall be informed to the TNPCB.

Sd/-
A.V.Venkatachalam
Chairman

To

The Director of Industrial Safety and Health
T.S.No 47/1,
SIDCO Industrial Estate,
(Near Metro Water Roundtana),
Guindy, Chennai-600 032.


8/5/2020
For Chairman